

**COURT-1**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**

**(Appellate Jurisdiction)**

**Appeal No. 175 of 2017**

**Dated: 14<sup>th</sup> September, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:**

**M/s Essar Power (Jharkhand) Ltd.**

**.... Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Aniket Prasoan  
Mr. Abhishek Kumar

Counsel for the Respondent(s) : Mr. M.G. Ramachandran  
Ms. Anushree Bardhan  
Mr. Shubham Arya for R-2

Mr. R.K. Mehta  
Ms. Himanshi Andley for R-5

Mr. Hemant Singh for R-10

Mr. R.B. Sharma for R-26

**ORDER**

Learned counsel for respondent No. 2 seeks two weeks more time to file reply. He may take steps to file the same on or before 03.10.2017 after serving copy on the other side. Learned counsel for respondent No. 10 seeks two weeks time to file reply. He may file the same on or before 03.10.2017 after serving copy on the other side. Rejoinder may be filed within four weeks thereafter.

List the matter on **13.11.2017.**

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**